

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 121**  
**(IB)-2032/ND/2019**

**IN THE MATTER OF:**

Chowdhry Rubber & Chemical Pvt. Ltd.	...	Applicant
Vs.		
M/s Nikhil Footwear Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC.**

**Order delivered on 16.07.2021**

**Coram:**

**SHRI P. S. N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Jaya Goyal, Ms. Manpreet Kaur, Adv.  
For the Respondent : Mr. Mukund Rawat, Adv.

**ORDER**

Learned Counsel for the Operational Creditor and Learned Counsel for the Corporate Debtor are present. Learned Counsel for the Operational Creditor submit that he is ready and willing to argue the matter. Learned Counsel for the Corporate Debtor has submitted that he has no instructions to argue the matter. Therefore, let this matter be posted before the Regular Bench on **09.09.2021**.

**Sd/-**  
**K.K. VOHRA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P. S. N. PRASAD**  
**MEMBER (JUDICIAL)**